

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 06<sup>TH</sup> JANUARY, 2024**

**No. 06 A:** The Judicial officer named in Column no. 02 are transferred/ posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officer concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officer concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

<b>Sl. No.</b>	<b>Name of the officer with designation and present place of posting</b>	<b>a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted</b>	<b>Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra &amp; Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.</b>	<b>Designation of the officers after vesting the powers of Civil Judge (Junior Division) &amp; others</b>
<b>01</b>	<b>02</b>	<b>03</b>	<b>04</b>	<b>05</b>
1.	Ms. Supriya Rani Tigga, Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur	(a) Civil Judge (Junior Division) (b) Jamshedpur (c) Jamshedpur	(a) Rs. 7,00,000/- within the local limits of Jamshedpur Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Jamshedpur Munsifi	Civil Judge (Jr. Div.)-cum-JM- Jamshedpur

By order of the Court,

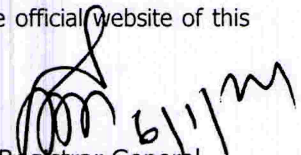
Sd/- Mohammad Shakir

Registrar General

**Memo No. 116 /Apptt.**

**Dated Ranchi the 06<sup>th</sup> January, 2024**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District and Sessions Judge, Jamshedpur for information and **(communication to the Officer concerned)** / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 06<sup>TH</sup> JANUARY, 2024**

No. 67 A: The Judicial Officer named in Column No. 2 is designated as Additional Civil Judge (Junior Division) at the place mentioned against her name given in Column No. 3 of the table given below.

<b>Sl. No.</b>	<b>Name of the officer with designation and present place of posting</b>	<b>Name of Judgeship/place</b>	<b>New Designation of the officer</b>
<b>01</b>	<b>02</b>	<b>03</b>	<b>04</b>
1.	Ms. Anjilina Neelam Marki, Civil Judge (Jr. Div.)-cum-JM, Jamshedpur <b>[she is directed to take over the charge of her new assignment just after availing her maternity leave]</b>	Jamshedpur	Addl. Civil Judge (Jr. Div.)-cum-JM, Jamshedpur

The concerned Principal District and Sessions Judge is hereby directed to ensure the transfer of Civil Cases to this court as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

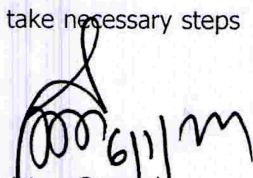
By order of the Court,  
Sd/- Mohammad Shakir

Registrar General

Memo No. 117 /Apptt.

Dated Ranchi the 06<sup>th</sup> January, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the Principal District & Sessions Judge, Jamshedpur for information and (**communication to the Officer concerned**)/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

  
Registrar General